

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

CP (IB) No. 66/Chd/Hry/2023

IN THE MATTER OF:

Bank of Maharashtra through Nitin Narang ... **Petitioner**

Versus

Kailash Aggarwal ... **Respondent**

Under Section: 95, IBC 2016

Order delivered on 17.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner-RP : Mr. Shubham Gupta, proxy counsel.

For the Respondent : Mr. A.P.S. Madaan, proxy counsel.

ORDER

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today.

The learned counsel for the petitioner is directed to file the affidavit of service within one week. Out of sheer indulgence, one more last opportunity is granted to the respondent-Personal Guarantor for filing their objection. Let the same be done within two weeks with a copy in advance to the counsel opposite. Response, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 21.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)